

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.301 of 2021

Vikash Kumar Keshri @ Guddu @ Vikash Keshri

... .. **Appellant**

Versus

The State of Jharkhand

... .. **Respondent**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant

: Mr. A.K. Chaturvedy, Adv.

For the State

: Mr. Rakesh Ranjan, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

I.A. No.4266 of 2021

02/06.09.2021: The instant interlocutory application has been filed under Section 389 (1) of the Code of Criminal Procedure and prays for confirmation of provisional bail.

It has been submitted by the learned counsel for the appellant that the appellant had been granted provisional bail vide order dated 13.07.2021 till 12.08.2021 and this provisional bail has been extended for one month that was valid till 12.09.2021.

Learned counsel for the State has no objection.

In the attending facts and circumstances of the case, the provisional bail granted to the appellant is, hereby, confirmed.

In the result, I.A. No.4266 of 2021 stands allowed.

Criminal Appeal (S.J.) No.301 of 2021

Admit.

Issue Notice.

Call for the scanned copy of the Lower Court Records from the court concerned.

(Rajesh Kumar, J.)